

12.51 hrs.

PAPER LAID ON THE TABLE

RUBBER (SECOND AMENDMENT) RULES  
1965.

The Deputy Minister in the Ministry of Commerce (Shri S. V. Rameswamy): I beg to lay on the Table a copy of the Rubber (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1397 in Gazette of India dated the 25th September, 1965, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-5128/65].

12.52 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 15th November, 1965, will consist of:—

(1) Discussion on the present international situation and the policy of the Government of India in relation thereto on a motion to be moved by the Minister of External Affairs.

(2) Consideration of any item of Government Business carried over from today's Order Paper.

(3) Discussion on the Resolution seeking dissolution of the Indian Central Oilseeds Committee and the Indian Central Coconut Committee.

(4) Consideration and passing of the Metal Corporation of India (Acquisition of Undertaking) Bill, 1965.

(5) Consideration of a motion for reference of the Patents Bill, 1965 to a Joint Committee of both Houses.

(6) Discussion on the Annual Report of the Life Insurance Corporation of India for the year ended 31st March, 1964, on a motion to be moved by Dr. L. M. Singhvi on Thursday, the 18th November, 1965 at 3 P.M.

Mr. Speaker: I would request hon. members just to mention the items which they want to be discussed and not make speeches.

Shri Hari Vishnu Kamath (Hoshangabad): Permit me to remind you, Sir, that in the last session you had admitted a motion tabled by my colleague, Shri Dwivedy and myself about the Central Vigilance Commission's first annual report. I would like that the matter may be taken up.

Mr. Speaker: Has a fresh notice been given?

Shri Hari Vishnu Kamath: We will give it.

Shri R. Ramanathan Chettiar (Karur): On a point of order, Sir. The Business Advisory Committee is composed of representatives of all parties in this House and they take a decision. But every Friday when the Minister of Parliamentary Affairs announces the business for the coming week, about half an hour to 45 minutes is taken up by those very representatives of parties who are members of the BAC, thus wasting the time of the House.

Mr. Speaker: The two things are distinguishable. The Business Advisory Committee has to allot time for those items that are brought before that committee by the Government. Only time has to be allotted to those items. But here I have allowed—of course, if the House does not want this, we may revoke it; it is for the House to decide—within not half an hour, which is too much, but not more than 10 minutes. Perhaps it might have happened that on some day it took 45 minutes. But in future I would see that only 10 minutes are taken and only the items may be mentioned about the subjects that they want to be discussed or to be brought up during the next week. That is very limited.

Shri Hari Vishnu Kamath: I am sorry my hon. friend who is otherwise competent.....